

Public Address System at Bus Terminal in Delhi

1203. SHRI SYED SIBTEY RAZI: Will the Minister of SURFACE TRANSPORT be pleased to state:

(a) whether Public Address System is available at some terminals under D.T.C. in Delhi announcing the arrivals and departure of different services;

(b) if so, the details of these terminals locality-wise as on 28th February, 1993;

(c) whether D.T.C. proposes to extend this service at other terminals under D.T.C. in Delhi by June 1993;

(d) if so, the details of such terminals locality-wise; and

(e) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANSPORT (SHRI JAGDISH TYTLER): (a) Yes, Sir.

(b) The public address system is available at Mehrauli Terminal, Kendriya Terminal, Shahdara Terminal and Uttam Nagar Terminal.

(c) to (e) The necessity of extending this service to other Terminals is being examined by Delhi Transport Corporation.

Use of safety helmets by two-wheeler riders

1204. SHRI G. SWAMINATHAN: Will the Minister of SURFACE TRANSPORT be pleased to state:

(a) whether government propose to enforce the use of Safety Helmets by Two Wheeler riders and pillion riders all over India;

(b) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANSPORT (SHRI JAGDISH TYTLER): (a) Yes, Sir.

(b) Does not arise.

Maintenance of National Highways by Private Sector

1205. SHRI GURUDAS DAS GUPTA: SHRI N. GIRI PRASAD:

Will the Minister of SURFACE TRANSPORT be pleased to state:

(a) whether Government have a proposal to involve private sector in the building and maintenance of selected stretches of National Highways; and

(b) if so, the details of the proposals alongwith the stretches of highway selected for the privatisation and response of the private parties in regard thereto?

THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANSPORT (SHRI JAGDISH TYTLER): (a) and (b) Yes, Sir. The Government has been contemplating to involve Private Sector in construction, maintenance and operation of fee-based facilities on National Highways. Pending finalisation of the final decision in this context, a Memorandum of Understanding (MOU) has recently been signed amongst the Government of India, State Government of Maharashtra and Infrastructure Leasing and Financial Services Ltd., (I.L.&F.S.) for taking up Panvel Bypass on N.H. No. 4, in Maharashtra on Build, operate and Transfer (BOT) basis.

Abolishing of Octroi in Delhi

1206. SHRI V. NARAYANASAMY: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that Government have abolished octroi in the Union Territory of Delhi;

(b) if so, what are the details thereof; and

(c) what will be the amount of revenue loss to exchequer and how the staff of the octroi department if going to be deployed and how the loss of revenue to Municipal Corporation is going to be compensated?

THE MINISTER OF STATE OF THE MINISTRY OF HOME AFFAIRS (SHRI P.M. SAYEED): (a) Yes, Sir.

(b) In the Delhi Municipal Corporation Act, 1957 the heading "Terminal Taxes on Goods" before Section 178 and Sections 178 to 183 (Both inclusive) have been omitted by the Delhi Municipal Corporation (Amendment) Ordinance 1993 promulgated on 30.1.93. Sections 463 and 464 of the DMC Act and the tenth schedule have also been omitted.

(c) The estimated loss to the exchequer is about Rs. 42 crores. This will be made good to the Municipal Corporation of Delhi by a lump sum grant through Delhi Administration.

Ferry Services along the Sea Coast

1207. SHRI S. K. T. RAMA-CHANDRAN: Will the Minister of SURFACE TRANSPORT be pleased to state:

(a) whether Government propose to run ferry services along the Sea coast to cope with the growing inland traffic; and

(b) if so, whether Government propose to introduce regular ferry service to carry passengers and goods between Turicorin and Madras?

THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANSPORT (SHRI JAGDISH TYTLER): (a) There is no such proposal at present.

(b) Does not arise.

Recommendations of Committee for Development of Shipping Industry

1208. SHRI ASHIS SEN: Will the Minister of SURFACE TRANSPORT be pleased to state:

(a) whether Government have accepted and implemented the recommendations of Eleventh Report of the Committee of Petitions presented to Lok Sabha on 31st July, 1989 regarding nationalisation and development of Shipping Industry and protection of the interest of its workers and employees;

(b) if so, what are the details thereof;

(c) what is the target date for their implementations; and

(d) if not, what are the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANSPORT (SHRI JAGDISH TYTLER): (a) to (d) The Government have accepted all but two recommendations of Eleventh Report of the Committee of Petitions presented to Lok Sabha on 31st July, 1989. The recommendations of the Committee alongwith the position with regard to their implementation are as under:—

Recommendations	Status
<p>1. It was alleged that with the decline in the Indian mercantile fleet, the share of Indian shipping companies in the total National trade had come down.</p> <p>It was suggested that necessary legislative and administrative measures may be taken to develop and expand the shipping industry.</p>	<p>The Government have taken from time to time a number of steps to develop Indian shipping industry. These include streamlining of licensing procedures and now automatic approval is granted to Indian ship owning companies for (a) acquisition of vessel except Off shore supply Vessels and Crude tankers (b) sale of vessels. Other measures include permission to charter out vessels, creation of special reserve under Section 33-AC of Income Tax Act with a ceiling of two times the paid up capital (excluding the amounts capitalised from reserve) which</p>